

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 135/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the Combined Asset comprising of nine transmission assets associated with Western Region Strengthening Scheme-VI (WRSS-VI) in Western Region (WR)
Date of Hearing	:	22.6.2021
Coram	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others
Parties Present	:	Shri S. S. Raju, PGCIL Shri D. K. Biswal, PGCIL Shri V. P. Rastogi, PGCIL Shri A. K. Verma, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the Combined Asset comprising of the following nine transmission assets associated with WRSS-VI in WR:
 - i. **Asset-A1:** 400 kV 315 MVA Transformer at Bina;
 - ii. **Asset-B1:** 400 kV D/C Pirana-Dehgam Transmission Line along with associated bays at Pirana and Dehgam Sub-station and 400 /220 kV Pirana Sub-station (New);
 - iii. **Asset-B2:** ICT-I (1X315 MVA) 400/220 kV at Pirana Sub-station along with associated bays;
 - iv. **Asset-B3:** ICT-II (1X315 MVA) 400/220 kV at Pirana Sub-station alongwith associated Bays;
 - v. **Asset-B4:** Bina Bay Extension with 1x315 MVA ICT along with associated 400 kV and 220 kV Bays;
 - vi. **Asset-B5:** 400/220 kV Gwalior (Extension) Sub-station with 1x315 MVA ICT along with associated 400/220 kV Bays;



- vii. **Asset-C1:** ICT III at Pune Sub-station along with bay extension;
- viii. **Asset-C2:** ICT III at Wardha Sub-station along with bay extension; and
- ix. **Asset-D:** ICT III at Raipur Sub-station along with bay extension 400/220 kV 315 MVA ICT.

- b. All the transmission assets were put into commercial operation during 2009-14 tariff period. The true up of 2009-14 tariff period and transmission tariff of the combined asset for the 2014-19 tariff period was allowed by the Commission vide order dated 2.11.2017 in Petition No. 47/TT/2017;
- c. No ACE is projected in 2019-24 tariff period. Response to the Technical Validation letter was filed vide affidavit dated 10.6.2020 wherein Form-5, discharge details, justification for ACE etc. has been submitted; and
- d. Requested to grant tariff as claimed in the petition. Rejoinder to MPPMCL's reply dated 13.2.2020 has been filed vide affidavit dated 3.9.2020.

3. In response to a query of the Commission regarding shifting of any asset, the representative of the Petitioner submitted that 500 MVA transformer from Wardha Sub-station (COD on 1.1.2012) was shifted to Solapur Sub-station in 2015 as agreed in Standing Committee Meeting.

4. In response to another query of the Commission on de-capitalization at Wardha Sub-station, the representative of the Petitioner submitted that no de-capitalization has been done in this petition as the transfer was done in 2015. The tariff of shifted 500 MVA transformer from Wardha sub-station to Solapur sub-station for 2014-19 period was trued-up and tariff of 2019-24 period was determined by the Commission vide order dated 11.2.2021 in Petition No. 167/TT/2020

5. In response to another query of the Commission on claiming the tariff of the transformer at Solapur sub-station from the transmission system for Wardha sub-station, the representative of the Petitioner submitted that the capital cost is being claimed in this petition but O&M Expenses were claimed in the afore-mentioned petitions.

6. The Commission directed the Petitioner to de-capitalise the 500 MVA transformer from Wardha Sub-station and to also clearly enumerate the adjustment of capital cost with respect to the de-capitalization of assets in this petition on an affidavit by 15.7.2021 with an advance copy to the Respondents and further observed that no extension of timeline shall be granted and the matter shall be decided based on the available records.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

